

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
FLORAM SHOES (INDIA) PRIVATE LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Floram Shoes (India) Private Ltd.
2.	Date of incorporation of corporate debtor	26 September, 1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18209TN1987PTC014898
5.	Address of the registered office and principal office (if any) of corporate debtor	New No.16, Old No. 4, 2 <sup>nd</sup> Floor, Salai Street, Choolai, Chennai 600 112, Tamil Nadu, India
6.	Insolvency commencement date in respect of corporate debtor	31.07.2019 (IRP informed on 05.08.2019)
7.	Estimated date of closure of insolvency resolution process	27 January, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Amier Hamsa Ali Abbas Rawther IBBI/IPA-001/IP-P01727-2019-2020/12620
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Bungalow C, Underwood Garden, 3A, Greenways Road, Raja Annamalai Puram, Chennai 600 028. amierhamsa@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.10/11, Dr. Subbarayan Nagar Main Road, Opp. Samiyar Madam, Kodambakkam, Chennai 600 024.  amierhamsa@gmail.com
11.	Last date for submission of claims	19 August, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Floram Shoes (India) Private Ltd. on 31.07.2019.

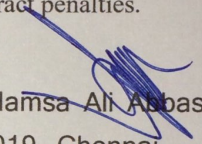
The creditors of the **Floram Shoes (India) Private Limited**, are hereby called upon to submit their claims with proof on or before **19.08.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and

Signature of Interim Resolution Professional:  Amier Hamsa Ali Abbas Rawther

Date and Place: : 07.08.2019, Chennai